	List of operational creditors (Other than Workmen and Employees and Government Dues)												
	Name of	f the corporat	e debtor: FORT P	ROJECTS PRIV A	ATE LIMITED;	Date	of commence	ment of C	IRP: 09.11.	2023;	Lis	t of creditors as on : 25.11.2024	
		Details of	Details of claim received		Details of cla			itted			Amount of		
Sl. No.	Name of creditor	Date of receipt	Amount claimed		Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC	Amount of contingent claim	any mutual dues,that may be set- off	Amount of claim not admitted	Amount of claim under verification
1	SHREYANSH INNOVATIONS PRIVATE LIMITED	23-11-2023	1,732,970.41	-	Operational Debt	-	-	-	-	-	-	-	1,732,970.41
2	GUJRANI & CO.	22-11-2023	1,983,600.00	1,388,279.00	Operational Debt	-	-		-	-	-	595,321.00	-
3	M/S EAST WEST TILES	30.01.2024	173,673.00	7,610.00	Operational Debt	-	-		-	-	-	-	166,063.00
4	M/S SR ASSOCIATES	16.01.2024	35,635.00	19,500.00	Operational Debt	-	-		-	-	-	-	16,135.00
5	M/S AUG	16.01.2024	596,315.00	-	Operational Debt	-	-		-	-	-		596,315.00

6	M/S DEEP	16.01.2024	2,491,869.00		Operational	_	-		_	_	_	2,491,869.00
6	ASSOCIATES	10.01.2024	2,491,809.00	-	Debt	-	-	-	-	-	-	2,491,869.00
7	M/S GEO PILING SOLUTIONS	29.02.2024	1,723,652.00	1,723,651.00	Operational Debt	-	-	-	-	-	1.00	
8	AHLUWALIA CONTRACTS (INDIA) LIMITED	09.03.2024	4,962,964.00	2,498,593.00	Operational Debt	-	-	-	-	-	2,464,371.00	
9	KOLKATA LIGHT HOUSE	15.05.2024	214,385.00	211,450.00	Operational Debt	-	-	-	-	-	2,935.00	
10	ROY ENTERPRISE	21-03-2024	107,720.00	-	Operational Debt	-	-	-	-	-	-	107,720.00
11	SHIVA ENTERPRISES	06.01.2024	101,636.00	101,636.00	Operational Debt	-	-	-	-	-	-	-
12	FORT SOUTH APARTMENT ASSOCIATION	12.02.2024	54,600.00	46,200.00	Operational Debt	-	-	-	-	-	8,400.00	-
13	SHREE RAMKRISHNA MARBLES PRIVATE LIMITED	08.04.2024	710,538.40	710,538.40	Operational Debt	-	-	-	-	-	-	-
14	CLIFFORD FACILITY SERVICES (CFS) MANAGEMENT PVT.LTD.	22-02-2024	220,464.00	123,979.76	Operational Debt	-	-	-	-	-	96,484.24	

	AYUSH CONCLAVE PVT. LTD.	06.03.2024	1,934,822.00	1,934,822.00	Debt	-	-	-	-	-	-	-
	SUCHANA CONSTRUCTION	21-03-2024	728,000.00	-	Operational Debt	-	-	-	-	-	-	728,000.00
17	OM SAI RAM FACILITY MANAMGMENT SERVICES	28.08.2024	1,134,997.00	-	Operational Debt	-	-	-	-	-	-	1,134,997.00
	BARDIA UDYOG PRIVATE LIMITED	31.08.2024	43,690.00	-	Operational Debt	-	-	-	-	-	-	43,690.00
			18,951,530.81	8,766,259.16							3,167,512.24	7,017,759.41

Remarks, if any		
After verification of the documents the IRP/RP has sought additional documents/clarification u/r 10 of CIRP regulations for substantiating the amount of claim. However, the creditor has not replied. Further in the books of the CD negative balance is reflecting	EMAIL DONE	NO REPLY RECEIVED
After verification of the documents the IRP has sought additional documents/clarification u/r 10 of CIRP regulations for substantiating the amount of claim. However, the creditor has not replied. Hence, in compliance with regulation 14 of CIRP regulation, the claim has been admitted as per the balance which was reflected/recorded in the books of accounts of the corporate debtor.	NA	
with the CD for confirmation of their dues as on ICD, however no reply received. As a result, in compliance with regulation 14 of CIRP regulation, the claim has been admitted as per the balance which was reflected/recorded in the books of accounts of the corporate	PENDING	CALL
The IRP has shared the claim documents with the CD for confirmation of their dues as on ICD, however no reply received. As a result, in compliance with regulation 14 of CIRP regulation, the claim has been admitted as per the balance which was reflected/recorded in the books of accounts of the corporate debtor.	PENDING	CALL
The claim is still under verification	PENDING	TO BE VERIFIED

The claim is still under verification	PENDING	TO BE VERIFIED
The claim is still under verification	EMAIL DONE	NO REPLY RECEIVED
The IRP/RP has shared the claim		in cert i ee
documents with the CD for confirmation		
of their dues as on ICD, however no		
reply received. Hence, in compliance		
with regulation 14 of CIRP regulation,	NA	
the claim has been admitted as per the		
balance which was reflected/recorded		
in the books of accounts of the corporate		
debtor.		
The IRP/RP has shared the claim		
documents with the CD for confirmation		
of their dues as on ICD, however no		
reply received. Hence, in compliance		
with regulation 14 of CIRP regulation,	NA	
the claim has been admitted as per the	1411	
balance which was reflected/recorded		
in the books of accounts of the corporate		
debtor.		
The claim is still under verification	PENDING	CALL
The claim has been filed after the 90th		
day of the process, hence the creditor		
has to state the reasons for delay in filing	NA	
of claim.		
Claim admitted as per the information		
and documents submitted by the	NA	
creditor		
The IRP/RP has shared the claim		
documents with the CD for confirmation		
of their dues as on ICD, however no		
reply received. Hence, in compliance		
with regulation 14 of CIRP regulation,	NA	
the claim has been admitted as per the		
balance which was reflected/recorded		
in the books of accounts of the corporate		
debtor.		
	PENDING	CALL
The claim is still up don yourifies time		
The claim is still under verification		

The IRP/RP has shared the claim		
documents with the CD for confirmation		
of their dues as on ICD, however no		
reply received. Hence, in compliance		
with regulation 14 of CIRP regulation,	NA	
the claim has been admitted as per the		
balance which was reflected/recorded		
in the books of accounts of the corporate		
debtor.		
	To be followed	CALL
The claim is still under verification	up	CALL
The claim has been filed after the 90th		
day of the process, hence the creditor	Email given on	
has to state the reasons for delay in filing	07.10.2024	
Thas to state the reasons for delay in thing	07.10.2021	
of claim.	07.10.2021	
5 0	07.10.2021	
of claim.	Email given on	
of claim. The claim has been filed after the 90th	Email given on	
of claim. The claim has been filed after the 90th day of the process, hence the creditor	Email given on	
of claim. The claim has been filed after the 90th day of the process, hence the creditor has to state the reasons for delay in filing	Email given on	